

National Green Tribunal
Principal Bench
Faridkot House Copernicus Marg, New Delhi-110001

NGT/PB/04/23-2024
Dated: 24.05.2024

Sub: Submission of Public Grievances/Complaints/Letter Petitions vide diary
No. 2739-2746/LP/2023.

It is submitted that Public Grievances/Complaints/Letter Petitions have been received through E-mails/Speed post from different corners seeking redressal. Same may be treated as Letter Petitions (LPs) for the purposes of scrutiny.

Vide order dated 28.03.2019 (Flag 'A') Letter petitions/Public Grievances/Complaints are to be placed before the Hon'ble Member, after scrutiny by Research Co-ordinator, and thereafter, same are to be placed before the Hon'ble Chairperson for final approval.

Further, In terms of order dated 17.11.2021, (Flag 'B') Hon'ble Mr. Justice Brijesh Sethi and Hon'ble Mr. Justice Sudhir Agarwal (HJM) were nominated/recommended for considering the Public Grievances/Complaints/Letter Petitions. However, Hon'ble Mr. Justice Brijesh Sethi has demitted the office on 21.03.2022, consequent upon his resignation from the post of Judicial Member, NGT. Therefore, LPs file may be placed before Hon'ble Mr. Justice Sudhir Agarwal (HJM) for consideration.

Accordingly, the details of Letter Petitions dated 28th Dec, 2023 so received vide diary No. No 2739-2746/LP/2023 which may be related to environment and matters connected thereto, are placed opposite, as per Annexure - A.

Submitted for kind perusal and necessary order/directions please.

56/PG-LP/24
24/05/24
27/05/24

Lata
24/5/2024

(Lata Pujari)
MTS

(Ashok Kumar)
Consultant, PG A Kumar
24-5-2024

(Ms. Pratima Akolkar)
Research Co-ordinator

Placed at Flag 'A' (Annexure - 'A') is a statement on Letter Petitions (LPs) received on 28th Dec, 2023. These LPs have been studied and accordingly LPs Nos. 2739, 2740, 2741, 2742, 2743, 2744 and 2745 (1,2,3,4,5,6 and 7 at Annexure - A) are proposed for kind approval of Hon'ble Mr. Justice Sudhir Agarwal (HJM), for placing before the Hon'ble Court. Rest of the LPs may be rejected.

~~Ld. AR~~

27/05/24

Balme
24.05.2024

Ld. DR Submitted for approval please.

30/5/24

544/AR
27/5/2024

1124/DR
30/5/2024

Ld. Pl (vacant)
HJM Sudhir Agarwal, HJM

(X) approve
Sudhir
31.5.2024

Hon. Chairperson

Learn
31/5/2024

The following UP's have been registered as OA's. Details of the UP's given below:-

- ① UP No. 2739/2023 - OA No. 986/2024
- ② UP No. 2740/2023 - OA No. 987/2024
- ③ UP No. 2741/2023 - OA No. 988/2024
- ④ UP No. 2742/2023 - OA No. 989/2024
- ⑤ UP No. 2743/2023 - OA No. 990/2024
- ⑥ UP No. 2744/2023 - OA No. 991/2024
- ⑦ UP No. 2745/2023 - OA No. 992/2024.

Chandan Kumar Singh
30/07/2024

Compt (Filing)

may please list the said matters before the Hon. Court.

Learn
31-7-2024
Com. (F)

Com. (L)

Id oe - Matter may be listed before court no 1

Learn
31/7/24

Court (Judicial)

3
BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL
ZONE BENCH, BHOPAL

MEMO OF PARTIES

Original Application No.239/2024(CZ)
[O.A.No.992/2024 - PB]

Nitin Saxena Vs State of Madhya Pradesh & Ors.

Mr. Nitin Saxena, Add.: A-509, Ashoka Garden, Bhopal, Madhya Pradesh	Appli.
The Commissioner, Municipal Corporation, Bhopal (M.P.)	R-1
The District Magistrate, District- Bhopal (M.P.)	R-2
The Secretary, MoEF & CC, Bhopal (M.P.)	R-3
The Regional Officer, MoEF & CC, Bhopal (M.P.)	R-4
The Member Secretary, MP PCB, Bhopal (M.P.)	R-5

O.A.No. 992/2024

**Observations of Research Coordinator as per Rule 9, Form 4 of NGT
Act, 2010**

Letter Petition (Regn No.2745/LP/2023) dated 28.12.2023

Diary No.2739-2746/LP/2023

Dated 28.12.2023

S. no	Issue raised	Significance	Suggested solutions
1	<p>Damage to environment due to unauthorized dumping of solid waste in various locations across the city of Bhopal, with a particular focus as green belt in blatant violation of Solid Waste Management Rules 2016 by the Municipal Corporation of Bhopal posing a direct threat to the ecological balance of these green areas. Additionally, the Municipal corporation has been resorting the burning waste exacerbating air pollution level compromising the well being of citizen. News clipping shows <u>Kaliasote dam green belt became garbage dumping site.</u></p>	<p>Following matter has been considered in <i>Original Application No. 606/2018 (I.A. No. 163/2021) (In Respect of State of Madhya Pradesh) Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues dated 14.03.2024, Madhya Pradesh.</i> Tribunal is monitoring the compliance by States and Union Territories relating to solid as well as liquid waste management as per orders of the Hon'ble Supreme Court. Issue of solid waste management is being examined in terms of the order dated 02.09.2014 in Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors., 6. After hearing the officers of State of Madhya Pradesh and on examination of the current six monthly progress report, we find as under:- [A] Solid Waste Management 1) Out of 33,44,472 MT of legacy waste dumped at 86 sites, only 6 lakh MT has been remediated. For remaining about 27 lakh MT, no timeline is disclosed and therefore violations of MSW rules are evident. 2) At places like Indore and Bhopal, the residue/inerts are either being landfilled or capped. Landfill operation, wherever being done, has to be in accordance with MSW rules. To expedite remediation of legacy waste, the process adopted by Indore Municipal Corporation be</p>	<p>Application may be considered in view of observation of Tribunal in a relevant matter as referred.</p>

Ratna
24.05.2024

explored with due supervision and following of CPCB Guidelines. 3) There is no disclosure of management of good earth, inerts and other components arising out of bio-mining, which needs to be properly disclosed in quantifiable terms. 3 4) With regard to waste processing, out of total waste generation of 6671.5 TPD from 413 urban local bodies (ULBs), waste processing facilities are existing for 6608.79 TPD. Facilities to process wet waste exists for 3376 TPD, 700 TPD for energy generation and 3785 TPD for C&D waste. Processing is also being done by 360 Material Recovery Facilities (MRFs) with capacity of 3878 TPD for composting and other kind of processing for which quantitative figures are not disclosed. 5) Status of solid waste management presented for 16 MCs reflects that there is zero gap of waste processing but, individually the kind of waste processing facilities set up and extent of their utilisation is not given. Further detail of utilisation of compost including its quality and management of other rejects is also not disclosed. In case of dump site status, it is not disclosed as to how much legacy waste is to be remediated particularly at Ratlam, Rewa, Sagar, Satna, Singrauli and Ujjain. No timeline is given for completion. 6) With respect to district wise status, gap in waste processing exists in 9 districts. Town wise status for each district is not disclosed. Also, the details of legacy waste existing at district and town level is necessary to ensure that these towns provide waste processing for day to day

waste generated to avoid legacy waste generation. 7) In case of waste to energy plant set up at Jabalpur to generate 11.5 MW of Power, on raising the query about nature of waste being fed, no satisfactory answer has been given. 7. In order to have factual status of solid and liquid waste management in a selective manner, Regional Director, CPCB; Regional Officer, MoEF&CC (Bhopal) and Senior Officer from Central Public Health and Environmental Engineering Origination (CPHEEO) of Ministry of Urban Development, Govt. of India may visit the selected Towns: Gwalior, Jabalpur, Ratlam, Morena and Rewa and give their findings based on data provided by the State before the next date of hearing.

1. Original Application No. 606/2018 (I.A. No. 163/2021) (In Respect of State of Madhya Pradesh) Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues dated 14.03.2024, Madhya Pradesh. 1. In this original application, Tribunal is monitoring the compliance by States and Union Territories relating to solid as well as liquid waste management as per orders of the Hon'ble Supreme Court. Issue of solid waste management is being examined in terms of the order dated 02.09.2014 in Writ Petition No. 888/1996, Almitra H. Patel vs. Union of India & Ors., and issue of liquid waste management is being examined in 2 terms of the order dated 22.02.2017 in W.P. No. 375/2012, reported in (2017) 5 SCC 326, Paryavaran Suraksha vs. Union of India. 2. Today, matter has been taken up to examine the compliance by State of Madhya Pradesh. 3. In terms of earlier directions of the Tribunal six monthly reports are being filed by the States. 4. State of Madhya Pradesh has filed current six monthly progress report dated 12.03.2024 and presentation on 11.03.2024. 5. Mr. Neeraj Mandloi, Principal Secretary, Deptt. of Urban Development & Housing, Govt. of Madhya Pradesh, present virtually with senior officers and made the presentation. 6. After hearing the officers of State of Madhya Pradesh and on examination of the current six monthly progress report, we find as under:- [A] Solid Waste Management 1) Out of 33,44,472 MT of legacy waste dumped at 86 sites, only 6 lakh MT has been remediated. For remaining about 27 lakh MT, no timeline is disclosed and therefore violations of MSW rules are evident. 2) At places like Indore and Bhopal, the residue/inerts are either being landfilled or capped. Landfill operation, wherever being done, has to be in accordance with MSW rules. To expedite remediation of legacy waste, the process adopted by Indore Municipal Corporation be explored with due supervision and following of CPCB Guidelines. 3) There is no disclosure of management of good earth, inerts and other components arising out of bio-mining, which needs to be properly disclosed in quantifiable terms. 3 4) With regard to waste processing, out of total waste generation of 6671.5 TPD from 413 urban local bodies (ULBs), waste processing facilities are existing for 6608.79 TPD. Facilities to process wet waste exists for 3376 TPD, 700 TPD for energy generation and 3785 TPD for C&D waste. Processing is also being done by 360 Material Recovery Facilities (MRFs) with capacity of 3878 TPD for composting and other kind of processing for which quantitative figures are not disclosed. 5) Status of solid waste management presented for 16 MCs reflects that there is zero gap of waste processing but, individually the kind of waste processing facilities set up and extent of their utilisation is not given. Further detail of utilisation of compost including its quality and management of other rejects is also not disclosed. In case of dump site status, it is not disclosed as to how much legacy waste is to be remediated particularly at Ratlam, Rewa, Sagar, Satna, Singrauli and Ujjain. No timeline is given for completion. 6) With respect to district wise status, gap in waste processing exists in 9 districts. Town wise status for each district is not disclosed. Also, the details of legacy waste existing at district and town level is necessary to ensure that these towns provide waste processing for day to day waste generated to avoid legacy waste generation. 7) In case of waste to energy plant set up at Jabalpur to generate 11.5 MW of Power, on raising the query about nature of waste being fed, no satisfactory answer has been given. It appears that, power is being generated with co mingled waste rather than using segregated high calorific waste. This needs to be clarified in the next report. [B] Sewage

Balime
24.05.2024

		<p>management 1) There exist a gap of 1359.36 MLD in sewage treatment. Against the 2183.7 MLD of sewage generation, 64 Sewage treatment plants (STPs) with 1436.59 MLD treatment capacity have been provided but, actually utilised capacity is 824.34 MLD indicating poor household connectivity. 2) Performance of STPs, particularly their compliance with the standards directed by the Tribunal in order dated 30.4.2019 in OA 1069/2018 needs to be disclosed. Next report should include the performance results. 3) With regard to filling up of gap in sewage treatment, 44 STPs are under construction with the capacity to treat 362.86 MLD of sewage for which outer time limit is shown to be December, 2027 but still, there will be a gap of 384.25 MLD which as per disclosure will be catered through 433 STPs with 2157.32 MLD capacity which will become effective after two years from date of extension, extending till December 2028 and this is clear in violation of Water Act, 1974. 4) The next report should indicate status of sewage management indicating town wise generation, treatment, utilisation, Performance of STPS and the gap with squeezed timelines. 7. In order to have factual status of solid and liquid waste management in a selective manner, Regional Director, CPCB; Regional Officer, MoEF&CC(Bhopal) and Senior Officer from Central Public Health and Environmental Engineering Origination (CPHEEO) of Ministry of Urban Development, Govt. of India may visit the selected Towns: Gwalior, Jabalpur, Ratlam, Morena and Rewa and give their findings based on data provided by the State before the next date of hearing. Member Secretary, MPPCB will coordinate in organizing the visits and Regional Director, CPCB will file the report. 8. Keeping in view the observations made above, State of Madhya Pradesh is directed to file fresh action taken report within six months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. 9. List the matter on 19.09.2024 for consideration of report in respect of State of Madhya Pradesh. 10. For State of Mizoram, the matter be listed on 18.03.2024 as per earlier direction.</p>	
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Pratima
Pratima

Pratima Akolkar
Research Co-ordinator (NGT)
20.05.2024

Issue : Complainant by Name, Nitin Saxena,
R/O Ashoka Garden Bhopal (MAJ)
has expressed concern over haphazard
lettering / deposition of garbage in the
city particularly in Green belts

In support of material, reference of
News papers captioned "Kaliasot Dam
Green belt becomes garbage dumping site"
is given. The photographs indicated
deposition of debris. In another media
report "अवैधता - - - - - के कारण 112^{वा}
disclosed about uprooting of trees for
making roads and creating dumping
ground. Further, it is indicated that
more than 20 Dumpers have deposited the
garbage.

Proposal: Since, apparently there may be
violation of MCO Rules, 2016,
Collector Bhopal, Bhopal Nagar Nigam,
MA PCB and AFO may be implored
for response and their decision is
(Central Zonal Bench).

Email

Public Grievance

2745/LP/2023
28/12/23

O.A. No. 999/2024

Letter Petition to address Environmental concerns during Violation of Solid Waste Management Rules 2016 by Bhopal Municipal Corporation

From : nitinsaxena0578@gmail.com

Wed, Dec 13, 2023 10:08 PM

Subject : Letter Petition to address Environmental concerns during Violation of Solid Waste Management Rules 2016 by Bhopal Municipal Corporation

15 attachments

To : Registrar NGT, CZB, Bhopal <ngtczbbho-mp@gov.in>, Public Grievance <publicgrievance-ngt@gov.in>**Cc :** Registrar General <rg.ngt@nic.in>

To,
The Honourable Chairperson,
Central Zone Bench,
National Green Tribunal,
Bhopal (MP)

Subject: Letter Petition to address Environmental concerns during Violation of Solid Waste Management Rules 2016 by Municipal Corporation Bhopal.

Respected Sir,

I am writing to bring to your attention a severe and ongoing environmental concern related to the blatant violation of Solid Waste Management Rules 2016 by the Municipal Corporation of Bhopal. Despite media coverage and public outcry, the municipal authorities have persistently engaged in improper waste disposal practices, endangering the environment and public health. The primary violations include the unauthorized dumping of solid waste in various locations across the city, with a particular focus on green belts. This reckless disposal of waste not only defies established regulations but also poses a direct threat to the ecological balance of these green areas. Additionally, the municipal corporation has been resorting to burning waste, exacerbating air pollution levels and compromising the well-being of the citizens. Several news outlets have highlighted these issues, but regrettably, the municipal corporation has shown a disregard for both public sentiment and legal obligations.

The residents of Bhopal are facing the consequences of these actions, and it is imperative that urgent intervention is sought to remedy this situation. In light of the above, I kindly request the Honorable National Green Tribunal to take immediate cognizance of this matter and initiate necessary proceedings against the Municipal Corporation of Bhopal. The Tribunal's intervention is crucial to ensure the enforcement of Solid Waste Management Rules 2016 and to hold the responsible authorities accountable for their actions.

I have attached supporting documents, including news clippings, photographs, and any other relevant evidence, to assist the Tribunal in understanding the gravity of the situation. Your prompt attention to this matter is earnestly sought, and I trust that the Honourable National Green Tribunal will uphold its commitment to environmental justice. Thank you for your consideration.

Yours faithfully,
Nitin Saxena

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Address:A-509 Ashoka Garden Bhopal (Madhya Pradesh)

Pin:462023

MOB:9617666944

E-mail ID NitinSaxena0578@gmail.Com

Enclose: News Paper & Photograph



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PHOTO-2023-12-13-12-23-43.jpg
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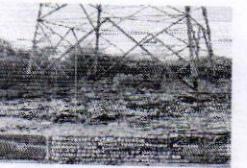


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Email

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BHOPAL

www.freepressjournal.in INDORE / BHOPAL | FRIDAY | DECEMBER 8, 2023

KALIASOTE DAM green belt becomes garbage dumping site

It was green waste, says BMC

OUR STAFF REPORTER
city.bhopal@fpj.co.in

Debris created after transplanting trees by Bhopal Municipal Corporation has turned green belt in Kaliasot dam vicinity into a garbage dumping site.

However, Bhopal Municipal Corporation (BMC) administration has said that it dumped green waste, which was later removed.

The green belt area is in vicinity of Khushilal Sharma - Government (Autonomous) Ayurveda College and Hospital and it



has been notified as botanical garden in Master Plan 2005, environmentalist Rashid Noor Khan said. "Major threat is that once garbage is dumped, medical waste will also be dumped from the hospital.

It is problematic as with flow of rain water, it will go down to Kaliasot dam," he added.

"I have written letter to chief secretary to save green belt area in vicinity of Pt Khushilal Sharma

Government (Autonomous) Ayurveda College. NGT has issued orders to maintain green belt area in Bhopal. Tree gives oxygen that costs Rs 11 lakh. Forest department had imposed penalty worth Rs 1 crore for chopping two trees in Raisen district," green activist Uma Shankar Tiwari said.

Deputy municipal commissioner (health) Yogendra Patel said, "BMC dumped green waste, which was removed. Someone may have dumped other garbage. Green waste can be dumped temporarily but in case, it is dumped in excess, it needs to be removed. There was no medical waste."

PHOTO-2023-12-13-12-22-11.jpg



PHOTO-2023-12-13-12-22-55.jpg

राज एक्सप्रेस



कलियासोत डेम के कैचमेंट एरिया में पेड़ों को उखाड़ा, कचरे के ढेर लगाए

भोपाल (आरएनएन)। कलियासोत नदी किनारे कैचमेंट एरिया में हरे पेड़ों को उखाड़कर सड़क बनाई और कचरे के ढेर लगाने का मामला सामने आया है। दरअसल कलियासोत डेम के बफर जोन सहित 33 मीटर के दायरे में किए गए कच्चे-पक्के सभी निर्माणों को नेशनल ग्रीन ट्रिब्यूनल ने अवैध करार दिया है। ग्रीन बेल्ट को बचाने की जिम्मेदार जिस विभाग के पास है, वही अब यहां खंती बना रहा है। बताया जाता है कि पं.



खुशीलाल आयुर्वेदिक अस्पताल के पास डेम के एफटीएल से 10 से 15 मीटर की दूरी पर खंती बनाई गई है। यहां डंपरो के आने-जाने के लिए जेसीबी से दर्जनों पेड़ों को भी जड़ से उखाड़ दिया है।

पर्यावरण मित्र नितिन सक्सेना ने बताया कि कलियासोत नदी किनारे पं. खुशीलाल आयुर्वेदिक अस्पताल से नेहरू नगर जाने वाले रास्ते पर हरे पेड़ काटकर कचरा खंती बनाने की शिकायत रहवासियों द्वारा लगातार की जा रही है। अब तक यहां 20 डंपर से

ज्यादा कचरा डंप किया जा चुका है। जबकि कलियासोत नदी और डेम से 33 मीटर दायरे में निर्माणों का सर्वे ड्रोन से कराया गया। ताकि कच्चे-पक्के निर्माण चिंहित किए जा सकें। लेकिन अब यहां हरे-भरे पेड़ों को उखाड़कर रास्ता बनाया गया है। इस मामले की शिकायत कलेक्टर डीडब्ल्यूसीसी कमेटी के अध्यक्ष आशीष सिंह सहित यूएडीडी आयुक्त भरत यादव सहित निगम कमिश्नर फ्रैंक नोबल ए से शिकायत की है।

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GPS Map Camera

Bhopal, MP, India

Dhanvantari Road, Nehru Nagar, Bhopal,
462003, MP, India

Lat 23.205981, Long 77.405137

12/09/2023 02:10 PM GMT+05:30

Note : Captured by GPS Map Camera

Maps

**दैनिक
भास्कर**

डीबी स्टार भोपाल 12-12-2023

पुरानी जेल रोड: वन क्षेत्र में मलबा डंप करके खत्म की जा रही हरियाली, जिम्मेदार अनजान

गश्त करने वाले वनरक्षक बोले- मुझे जानकारी नहीं, देखकर बताऊंगा



भोपाल (डीबी स्टार)

शहर के वन क्षेत्र में हरियाली को खत्म किए जाने का सिलसिला लगातार जारी है। अब तक जहां ग्रीन बेल्ट में अवैध कब्जे और बेखोफ दुकानों का संचालन देखा जा रहा था, वहीं अब हरियाली के बीच में मलबा डंप करके पेड़ों को नुकसान पहुंचाया जा रहा है। शहर के पुरानी जेल के सामने स्थित पहाड़ी पर लगे पेड़ों में बाउंड्रीवॉल तोड़कर हालही

में मलबा डंप किया गया है। मजदूर बात यह है कि इस संबंध में जिम्मेदार अफसर तो पूरी तरह अनजान है। डीबी स्टार ने जब इस क्षेत्र में गश्त करने वाले वन रक्षक आरके भारद्वाज से बात की तो वे भी इससे पूरी तरह अनजान मिले। उनका कहना था कि इस संबंध में उन्हें कोई जानकारी नहीं है। हालांकि उन्होंने यह जरूर कहा कि वे मौके पर जाकर इसे चैक करेंगे। इसी तरह के हालात शहर के अन्य वन क्षेत्र में भी लगातार देखे जा रहे हैं।

टीम से चैक कराएंगे

पुरानी जेल के सामने स्थित वन क्षेत्र में डंप किए जा रहे मलबे के संबंध में जानकारी नहीं है। इसे टीम भेजकर चैक कराएंगे। यदि ऐसा है तो हरियाली को नुकसान पहुंचाने वालों पर सख्त एक्शन लेंगे। -योगेश चौहान, रेंजर, पर्यावरण वर्गिकी वन मंडल

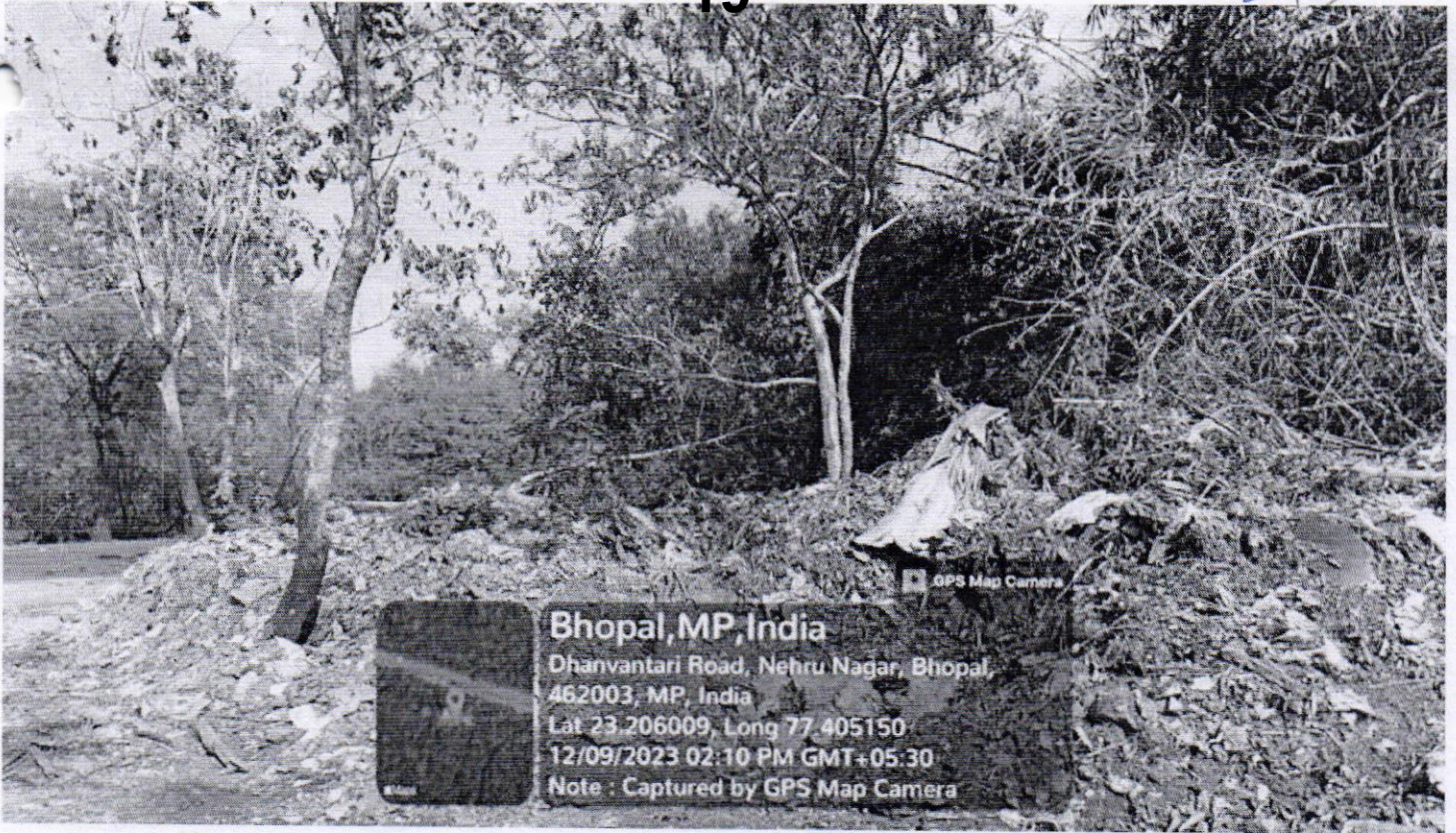


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NGT ने 33 मी. दायरे से अतिक्रमण हटाकर ग्रीन बेल्ट डेवलप करने का दिया है आदेश, इधर

निगम ने कलियासोत डैम किनारे ग्रीन बेल्ट में पेड़ों को जेसीबी से उखाड़ा, बनाई कचरा खंती

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कलियासोत डैम के कचरा जल स्रोत लगभग 33 मीटर दायरे में कचरे-पत्तों के सभी निशानों को वेस्टमैन सीन रिजल्ट्स (एनजीटी) ने अवैध बताया है। साथ ही इन्हें हटाकर वहाँ जल स्रोत विकसित करने का आदेश सरकार को दिया है। लेकिन, इसके फलतः वहाँ हरियाली को हटाकर कचरा खंती बनाई जा रही है।

य खंती पं. सुशीलान अणुवीक अध्ययन के पास डैम के एनटीएल से महज 10 से 15 मीटर की दूरी पर है। वहाँ कचरा के आने-जाने के लिए जेसीबी से दूजनों पेड़ों को जड़ से उखाड़ कर सतल बनाया गया है। अब तक वहाँ 20 इंच से ज्यादा कचरा डप किया जा चुका है। एनटीएल एनटीएल्ट इलाका के निवासी ने महलदार को सोशल मीडिया पर इससे जुड़े कई वीडियो और फोटो पोस्ट किए। इसके साथ ही सचले की शिकायत नगर निगम अणुवीक प्रकल्प पर, कलेक्टर अशोक सिंह और प्रमुख सचिव समेत प्रशासन एवं आवास विभाग नगर मंडल से की है। हालांकि शिकायत के 24 घंटे बाद भी कोई कार्रवाई नहीं होने पर निवासी ने इसे सोशल मीडिया पर शेयर कर सभी एनटीएल्ट एनटीएल्ट से मदद मांगी। एनटीएल्ट एनटीएल्ट एनटीएल्ट एनटीएल्ट एनटीएल्ट में शिकायत लगा- की गेली में है।



भोपाल। पं. सुशीलान अणुवीक अध्ययन के पास कलियासोत डैम के फुल टैक लेवल के 33 मीटर के अंदर कचरा। कचरा खंती बनाने के लिए वहाँ जेसीबी से पेड़ों को उखाड़ दिया गया है।

पूर्व में डून से किए गए सर्वे में खंती नहीं थी

जानकारी के अनुसार, एनजीटी के आदेश के बाद सरकार ने कलियासोत नदी और डैम से 33 मीटर दायरे में आने वाले निजी क्षेत्र को सर्वे डून से कराया गया था। इसमें 100 से ज्यादा निजी क्षेत्रों का विस्तार किया गया, लेकिन हैरत की बात

है कि इसमें कहीं भी कचरा खंती नजर नहीं आई थी। वह खंती सिविल कलियासोत डैम के किनारे है और वहाँ 20 इंच से ज्यादा कचरा डप किया जा चुका है। वहाँ को उखाड़कर बनाया गया सतल भी स्वच्छ नजर आ रहा है।

घोषणा से 'एक्स' पर शिकायत

एनटीएल्ट एनटीएल्ट निवासी का कहना है कि नगर निगम द्वारा इस पर कार्रवाई नहीं की गई। शिकायत इसकी शिकायत सोशल मीडिया प्लेटफॉर्म 'एक्स' पर प्रकल्प में नरेश मोदी, योगेश शिखर सिंह चौहान और सभानाथ को भी की है।

NGT के आदेश की अकहेलना

एनटीएल्ट एनटीएल्ट निवासी सचले ने बताया कि कलियासोत डैम किनारे कचरा डप करना और पेड़ों को उखाड़ना एनजीटी के आदेश की अकहेलना है। इस संबंध में कलेक्टर अशोक सिंह सहित ग्राहकी अणुवीक भरत काय से शिकायत की है।

गांव के बाढ़ की आरंभो कार्रवाई

कलियासोत डैम के किरने कचरा डप करने और पेड़ों को जड़ से उखाड़ने के बारे में जानकारी नहीं है। इसकी जांच करवाकर तथितों पर कार्रवाई होगी।



-मालती राय, महदौर

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GPS Map Camera

Bhopal, MP, India
 Dhanvantari Road, Nehru Nagar, Bhopal,
 462003, MP, India
 Lat 23.205995, Long 77.405146
 12/09/2023 02:10 PM GMT+05:30
 Note : Captured by GPS Map Camera

Maps

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